

Before Central Admn. Tribunal.

For 1-5-86, 11-6-86

G. P. Bvc.-J)-293-75000-9-83.

Spl. H. C. C. D., 46E.

District: Jamnagar.

Stamp No.

Advocate Mr. P. M. Thakkar.

Office Note, if any,

Prays for int. relief

O.A. No. 184/86

~~CIVIL~~ ~~APPEAL~~ No. 24 of 1986  
APPLICATION  
(in Spl. C.A. No. 5693 of 1985  
pending in High Court)

(Under \_\_\_\_\_ Act)  
(Art. \_\_\_\_\_ of the

Constitution of India )

To be admitted to the File.

This day of 198 .

Assistant Registrar

Court's Order

Mr. Bhatt waives service of  
notice of the respondent.

S. O. No 11-6-86.

-5-86. *B. Chagai*  
(B.C. Chagai Jr.)  
V.C.

Call the record of Spl. C.A.  
No 5693/85. Fix the matter  
on 26-6-86.

1-6-86. *B. Chagai*  
(B.C. Chagai Jr.)  
V.C.

- R.D.P. is not received.  
Awaits its receipt.

S. O. No 15-7-86.

*B. Chagai*  
(B.C. Chagai Jr.)  
V.C.

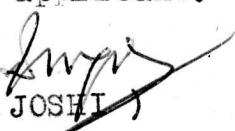
2

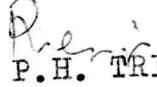
O.A. No. 184/86

CORAM : (1) Hon'ble Mr. P.H. Trivedi ( Vice Chairman)  
(2) Hon'ble Mr. P.M. Joshi (Judicial Member)

Mr. D.M. Thakkar holding proxy for P.M. Thakkar is present. It seems the matter has not been processed. According to Mr. Thakkar the number of special civil application was wrongly stated in the application and he would like to correct it by giving an application. The special civil application No. 5963 of 85 is pending before the High Court and the R&P of the main application are required to be called for. The Registry is directed to call for the R&P of the said application at the earliest. The case is adjourned to 1st September 1986. If the respondent ~~wishes~~ <sup>Mr. R.P. Shett</sup> ~~for Respondent to not present.~~ to file any reply to the main application they may do so within 3 weeks time from the date of this order and furnish a copy of the same thereof to the learned counsel for the applicant.

30-7-86

  
( P.M. JOSHI )  
J.M.

  
( P.H. TRIVEDI )  
V.C.

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D.A. No. 184/86

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. P. M. Joshi .. Judicial Member

1.9.'86

R & P not received. Registry to take necessary action and put up the case records when received. This application stands disposed of with this order.

*Pravin*  
(P. H. Trivedi)  
Vice Chairman

*Pravin*  
(P. M. Joshi)  
Judicial Member